

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-156/2020

IN

WRIT PETITION NO.79/2010

Madkaikar Realtors Pvt.Ltd. ... Applicant/Original
Resp.No.6

and

Mr. Vishwanath M. Naik ... Original Petitioner/
Respondent

Versus

State of Goa and others ... Respondent

Mr. S. Mhambrey, Advocate for the applicant/original respondent
no.6.

Mr. J. Karn, Advocate for the original petitioner/respondent.

Mr. D. Pangam, Advocate General along with Mr. P. Faldessai,
Additional Government Advocate for Respondent No.1, 3 & 4.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 19th October, 2020

P. C.:

Heard Mr. S. Mhambrey for the applicant/original respondent
no.6, Mr. J. Karn for the original petitioner/respondent and Mr. D.
Pangam, learned Advocate General along with Mr. P. Faldessai,
Additional Government Advocate for Respondent No.1, 3 & 4.

2. In the peculiar facts and circumstances of the case, extension is granted by three months. This is despite the fact that we agree with Mr. Karn that the difficulties expressed by the applicants are not insurmountable. Besides, we note that already sufficient time of six months has been granted to the applicants. Thereafter, this period was extended by four months. There is really no justification to seek further extension by five months. As a last chance, extension is now granted by three months taking into consideration that no work may have been possible due to Covid'19 situation.

3. The applicants will have to file compliance report at the end of three months in this Court together with photographs. If no such compliance report is filed, the Registry to place this matter for direction so that this Court can consider whether any action is necessary against the applicants under the Contempt of Courts Act.

4. The application for extension is disposed of in the aforesaid terms.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.